

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 173/TT/2021 alongwith IA No. 92/2023

Subject : Petition for transmission tariff for the 2019-24 tariff period for Asset-1: ± 800 kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: ± 800 kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under "HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000 MW HVDC System" in the Southern Regional Grid.

Petitioner : Power Grid Corporation of India Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited & 23 Ors.

Petition No. 242/TT/2021 along with IA No. 91/2023

Subject : Petition for transmission tariff for the 2019-24 tariff period for Asset-1: ± 800 kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under "HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu)- North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000 MW HVDC System" in the Southern Regional Grid.

Petitioner : Power Grid Corporation of India Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited & 23 Ors.

Date of Hearing : **20.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties present : Shri Basava Prabu Patil, Sr. Advocate, TANGEDCO
Ms. Swapna Seshadari, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Priyanshu Tyagi, A173dvocate, KSEBL



Shri D. Abhinav Rao, Advocate, Telangana DISCOMS
Ms. Megha Shaw, Advocate, Telangana DISCOMS
Shri Sidhant Kumar, Advocate, AP DISCOMS
Ms. Eksha Kashyap, Advocate, AP DISCOMS
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Ms. Arshiya Sharma, Advocate, CTUIL
Shri M. Sethuraman, TANGEDCO
Dr. R. Katharavan, TANGEDCO

Record of Proceedings

The learned counsel for the Petitioner mainly made the following submissions:

- a) TANGEDCO challenged the Commission's orders dated 22.2.2023 and 16.2.2023 in Petition Nos. 173/TT/2021 and 242/TT/2021 before the Appellate Tribunal for Electricity (APTEL) in Appeal Nos. 775/2023 and 776/2023, respectively, on various issues, with the main issue of sharing the transmission charges of the transmission assets covered in the aforesaid Petitions.
- b) The APTEL vide its common order dated 3.10.2023 in Appeal Nos. 775/2023 and 776/2023 observed that the subject matter of the aforesaid two Appeals was covered the APTEL's order dated 18.7.2023 in Appeal No. 433/2023.
- c) In Appeal No. 433/2022, TANGEDCO challenged the Commission's order dated 29.9.2022 in Petition No. 685/TT/2020, on many issues, with the main issue that the Central Commission has the powers and jurisdiction to declare any transmission asset as of national importance and as such 100% yearly transmission charges for the transmission assets covered in Petition No. 685/TT/2020 may be considered under the National Component.
- d) The scope of remand in Appeal No. 433 of 2023 was limited to the extent that the Central Commission shall pass orders in Petition No. 685/TT/2020 based on the observations of APTEL's order dated 18.7.2023 in consultation with the CEA, CTUIL, and POSOCO (now known as 'GCIL') and in the light of the Ministry of Power's (MoP) letter dated 30.5.2022.
- e) Accordingly, the Commission, vide its order dated 30.10.2023, decided Petition No. 685/TT/2020 (on remand), observing that the transmission charges of the HVDC transmission system shall be shared in terms of Regulations 5 and 6 of the 2020 Sharing Regulations (Third Amendment), i.e., 30% Yearly Transmission Charges (YTC) by National Component and 70% YTC by Regional Component.
- f) Since the issues raised in Appeal Nos. 775/2023 and 776/2023 are identical to those raised in Appeal No. 433/2023; the deciding principles will remain the



same, based on which the Commission has passed its order dated 30.10.2023 in Petition 685/TT/2020 (after remand).

2. In response, the learned senior counsel for TANGEDCO submitted that against the Commission's order dated 30.10.2023 in Petition No. 685/TT/2020, TANGEDCO has filed an Appeal before the APTEL, which is scheduled for the hearing on 27.8.2024. The learned senior counsel requested a short adjournment in the present matters to address arguments and file the written submissions on behalf of TANGEDCO.

3. The learned counsel for CTUIL submitted that the stand of CTUIL in the present Petitions is the same as was taken by CTUIL in its reply filed in Petition No. 685/TT/2020 (after remand). She, however, submitted that CTUIL will file its reply in the present Petitions.

4. The learned counsels appearing for AP Discoms and KSEBL requested to direct the Petitioner to provide a copy of the affidavit regarding the billing status to which the learned counsel for the Petitioner submitted that the same is available on the portal of the Commission and that it can be downloaded from there.

5. After hearing the parties, the Commission directed the parties, including TANGEDCO, to file their respective written submissions on or before 27.8.2024 with an advance copy to the other side.

6. The Commission directed to list Petition Nos. 173/TT/2021 and 242/TT/2021 on **29.8.2024**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

